

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.01
C.P. (IB).No.136/BB/2023

IN THE MATTER OF:

M/s. Guru Rajendra Minerals Trading Company ... Petitioner
Vs.
M/s. Sai Krishna Minerals Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For the Respondent : Ms. Lakshmi Menon

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. In compliance to the order dated 26.06.2024, the Petitioner has filed a memo vide diary no.3896 dated 04.07.2024, and the same is taken on record.
3. Both the Parties are directed to file their brief written submissions in not more than four pages each, within a period of one week.
4. **Order Reserved**, subject to make the above compliance.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)